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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE & INSURANCE)

.....

NEW DELHI: MAY 23rd May, 1974.

NOTIFICATION  
INCOME-TAX

No. 321 (F.No.404/80/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri K.J. Emanuel who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri S. Arul Bharathy made under Notification No. 50(F.No.404/43/71-ITCC) dated the 22nd February, 1971 is cancelled with effect from the date this notification comes into force.

3. This notification shall come into force with effect from the 23rd May, 1974.



(T.R. Aggarwal)

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

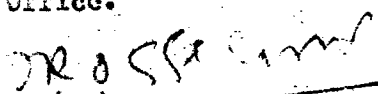
No.321 (F.No.404/80/74-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
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ADK.

No. CC/ITCC/729/213/RSP/74.



(T.R. Aggarwal)

Deputy Secretary to the Government of India.